



नई दिल्ली  
NEW DELHI

याचिका संख्या. /Petition No.: 125/MP/2019  
Alongwith I.A. 63 of 2019

कोरम/Coram:

श्री पी. के. पुजारी, अध्यक्ष/Shri P. K. Pujari, Chairperson  
डॉ. एम. के. अय्यर, सदस्य/ Dr. M.K. Iyer, Member  
श्री आई. एस. झा, सदस्य/Shri I. S. Jha, Member

आदेश दिनांक /Date of Order: 16<sup>th</sup> of January, 2020

**IN THE MATTER OF:**

Petition under Section 79 of the Electricity Act, 2003 for seeking extension of time for commissioning of balance capacity of 72 MW (out of 100 MW) Solar PV project in terms of the order dated 17.12.2018 passed by this Commission.

**AND IN THE MATTER:**

Avaada Energy Private Limited  
(formerly Giriraj Renewables Pvt. Ltd. – Demerged  
Undertaking of Welspun Energy Pvt. Ltd.)  
3<sup>rd</sup> Floor, PTI Building,  
4, Parliament Street,  
New Delhi – 110 001

...Petitioner

VERSUS

1. Solar Energy Corporation of India Ltd.

Having its registered office at  
1st Floor, A-Wing, D-3  
District Centre, Saket  
New Delhi- 110017

2. Maharashtra State Electricity Distribution Company Ltd.

Prakashgad, Plot No. G-9,  
Anant Kanekar Marg,  
Bandra (E),

...Respondents

**CORRIGENDUM/ शुद्धिपत्र**

Certain inadvertent typographical errors have been corrected in the Order dated 13.01.2020 and the same are corrected as under:-

(a) After Para 40, “Issue No. 2” may be read as “Issue No. 3” and “Issue No. 3” may be read as “Issue No. 4”.

(b) In Para No. 41, the second line “that the issue no. 2 & 3 become redundant and stand decided accordingly against the Petitioner” is replaced by “that the issue no. 3 & 4 has become infructuous.”

2. All other terms of the Order dated 13.01.2020 in Petition No. 125/MP/2019 alongwith I.A. 63 of 2019 remains unaltered.

Sd/-  
आई.एस. झा  
सदस्य

Sd/-  
डॉ एम. के. अय्यर  
सदस्य

Sd/-  
पी. के. पुजारी  
अध्यक्ष